

----- Original Message -----

From: **RAJA GSS** <gssraja@gmail.com>

Date: Aug 20, 2019 10:09:08 AM

Subject: Comments on the draft Regulation

To: arvind@traigov.in, sumeet@traigov.in

Mr. Shri Arvind Kumar, Advisor (B&CS), TRAI

Greetings!

Hereby, I would like to register my comment on Draft (Second Amendment) to The Telecommunication (Broadcasting and Cable) Services Standards of Quality of Service and Consumer Protection (Addressable Systems) Regulations 2017 dated 9th August, 2019.

I believe Trai's view of "Every distributor of television channels shall allow the consumers to access, through any application (such as Mobile App) or portal, to view the television channels and bouquets of channels available on its platform, select the television channels or bouquet(s) of channels of their choice available on the platform, deselect any channel or bouquet(s) of channels, view their subscription details and modify their subscription" was never allowed to be materialized by the so called DOPs in the last 6 months of the enactment of digital subscription.

So, it is a welcome move by Trai to open the subscription platforms to 3rd parties. It will create an eco system that will be more open and transparent. Consumers like us are now dependent on the distributor's own channel of web and mobile applications for viewing/modifying subscription. A lack of a standard interface and lack of usability of such apps is really constraining subscribers like us from making the right choices.

I, as a citizen and subscriber of the cable TV/DTH services hereby welcome this very innovative move to democratize the channel selection process. This may eventually pave the way for fairness and equality for the subscribers as the 3rd parties will find ways to make this information consumable by the subscribers. A very good and welcome initiative by Trai. I am in favour of this amendment 100%.

Thanks
Raja